

ITEM NO.35

COURT NO.1

SECTION XVIA

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10361/2006

(From the judgement and order dated 19/04/2006 in OWP No. 60/2006 & OWP No. 112/2006 of The HIGH COURT OF J & K AT JAMMU)

AASTHA DIAGNOSTIC CLINICAL LAB. & ORS.

Petitioner(s)

VERSUS

STATE OF J&K & ORS.

Respondent(s)

(With prayer for interim relief and office report)

WITH

SLP(C) NO. 1242 of 2007 - With appln. for exemption from filing c/c of the impugned order, c/delay in filing SLP & with prayer for interim relief and Office Report

SLP(C) NO. 10499 of 2006 - With appln. for directions, permission to file rejoinder affidavit, prayer for interim relief & Office Report

SLP(C) NO. 12441 of 2006 - With appln. for directions, permission to file rejoinder affidavit, prayer for interim relief & Office Report

SLP(C) NO. 13087 of 2006 - With prayer for interim relief & O/Report

SLP(C) NO. 13737 of 2006 - With prayer for interim relief & O/Report

SLP(C) NO. 13761 of 2006 - With prayer for interim relief & O/Report

SLP(C) NO. 14296 of 2006 - With appln. for exemption from filing c/c of the impugned order & with prayer for interim relief and Office Report

SLP(C) NO. 14344 of 2006 - With appln. for exemption from filing c/c of the impugned order, c/delay in filing SLP & with prayer for interim relief and Office Report

SLP(C) NO. 14345 of 2006 - With appln. for exemption from filing c/c of the impugned order, c/delay in filing SLP & with prayer for interim relief and Office Report

SLP(C) NO. 15584 of 2006 - With appln. for exemption from filing c/c of the impugned order, c/delay in filing SLP & with prayer for interim relief and Office Report

Date: 04/01/2008 This Petition was called on for hearing today.

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CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Petitioner(s) Mr. Arun Jaitley, Sr.Adv.

Mr. U. Hazarika, Adv.

Mr. Indrajit Gupta, Adv.

Mr. Satya Mitra, Adv.

Ms. Sumita Hazarika, Adv.

Mr. Sunil Kumar Verma, Adv.

Mr. Milind Kumar, Adv.
Mr. Mukul Kumar, Adv.
Ms. Charu Mathur, Adv.
Mr. P.D. Sharma, Adv.

Mr. T. Mahipal, Adv.

For Respondent(s) Mr. Altaf H. Naiyak, AG. J & K.
Mr. Anis Suhrawardy, Adv.

UPON hearing counsel the Court made the following
ORDER

The respondent - State has filed fresh guidelines as regards the diagnostic and clinical laboratories. The petitioners are permitted to file objections to that, if any.

Post the matters for final disposal on a non-miscellaneous day after six weeks.

(S. Thapar)
PS to Registrar

(Veera Verma)
Court Master